IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 117
(IB)-843(PB)/2019

IN THE MATTER OF:

Prayag Kumar .... Applicant/petitioner

Vs.

M/s Earth Galleria Pvt. Ltd. & Anr. .... Respondents

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 15.04.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Ashish Anand, Adv.
For the Respondent(s):- Mr. Prashant Jain, Adv.

ORDER

A copy of the paper book shall be handed over to the counsel for the respondent during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List on 07.05.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

15.04.2019.
Aarti Makker